

Helpline and website for helping NRI brides

2155. SHRI SANJAY RAUT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that holiday marriages are being solemnised and unscrupulous NRIs are continuing to make a mockery of the sacred institution of marriage and laws;

(b) whether the Ministry would start a helpline and website to help NRI brides across the country; and

(c) what effective steps Government is taking to make available in the respective embassies of the respective countries whereabouts of the NRI grooms or brides?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Ministry of Overseas Indian Affairs has received some complaints of fraudulent NRI marriages. The National Commission for Women has also registered complaints relating to the problems of Indian Women who have been duped/deserted by NRI/overseas husbands.

(b) The Ministry of Overseas Indian Affairs has placed all relevant information relating to legal and financial assistance to Indian women deserted by their overseas spouses and the list of Indian Women Associations, NGOs empanelled with the Indian Missions on its website which can be accessed on www.moia.gov.in and www.overseasindian.in. There is no proposal in the Ministry of Women and Child Development to start any website and helpline for assisting NRI brides.

(c) The Ministry of Overseas Indian Affairs, ever since its creation, has been working actively to assist the distressed Indian women facing desertion/cheating in their marriage with NRIs.

Indian Missions maintain close liaison with the local administration in the host countries and extend consular access/services and assistance to Indian women harassed and cheated by their NRI husbands. Consulate officials of Indian Missions are also sent to the place of incidence when considered necessary to liaise with the local authorities and Indian community to render all possible assistance to the victims of failed and fraudulent NRI marriages. The Indian Women Associations, NGOs empanelled with the Indian Missions also guide and assist them.

However, Indians residing overseas are governed by private International laws. It is therefore not possible for Indian Embassies/Missions/Posts to maintain any data of all the NRI grooms or brides residing in those countries.

Facility of NIS trained trainees

†2156. SHRI THAAWAR CHAND GEHLOT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Sports Authority of India provides facility of NIS trained trainees to Centre as well as State scheme;

(b) if so, the State-wise details of the number of NIS trained trainees working for above-mentioned action plan;

(c) whether the facility being given to the States under aforesaid schemes by Central Government and Sports Authority of India is being withdrawn; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (d) NIS trained coaches are appointed in Sports Authority of India (SAI) for providing sports training for its own schemes and for schemes of Ministry of Youth Affairs and Sports.

Earlier, coaches were posted/provided by SAI under State/District Coaching Centres of State Schemes of concerned States on demand from Organizations/States.

For the last 2-3 years SAI is facing acute shortage of coaches in different Sports disciplines. Therefore, as a matter of policy, SAI is no longer providing the services of its coaches to other organizations including State Governments.

National Youth Policy

2157. SHRI CM. RAMESH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is aware of the fact that rural youth, who form a larger share of the youth population of the country, have comparatively lesser access to information, education career opportunities, and training facilities and thus lag behind the urban youths; and

† Original notice of the question was received in Hindi.